[Mr. Chairman.]

- (1) of section 9 of the Salaries and Allowances of Members of Parliament Act, 1954, I hereby nominate the following Members from the Rajya Sabha to serve on the Joint Committee of the Houses of Parliament for the purpose of making rules under the said section:
  - 1. Begam Aizaz Rasul.
  - 2. Shri H. C. Dasappa.
  - 3. Shri D. Narayan,
  - 4. Shri H. C. Mathur,
  - 5. Shri R. P. N. Sinha.

## PAPERS LAID ON THE TABLE

NOTIFICATIONS REGARDING ALL INDIA SERVICES RULES

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): SIR, I lay on the Table a copy of each of the following Notifications, under subsection (2) of section 3 of the All India Services Act. 1951:—

- (i) Notification No. 10/1/54-AIS(II), dated the 14th September 1954, publishing the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library, see No. S-331/54.]
- (ii) Notification No. 10/2/54-AIS
   (II), dated the 14th September 1954, publishing the Indian Police Service
   (Pay) Rules, 1954. [Placed in Library, see No. S-332/54.]
- (iii) Notification No. 28/1/54-AIS (II), dated the 14th September 1954, publishing the All India Services (Travelling Allowances) Rules, 1954. [Placed in Library, see No. S-333/54.]
- (1v) Notification No. 6/1/54-AIS
  (II), dated the 14th September 1954, publishing the All India Services (Medical Attendance) Rules, 1954.
  [Placed in Library, see No. S-334/54.]

- (v) Notification No. 20/1/54-AIS (II), dated the 14th September 1954, publishing the All India Services (Compensatory Allowance) Rules, 1954. [Placed in Library, see No. S-335/54.]
- (vi) Notification No. 13/2/54-AIS (II), dated the 14th September 1954, publishing the Indian Police Service (Uniform) Rules, 1954. [Placed in Library, see No. S-336/54.]

THE CONSTITUTION (THIRD AMENDMENT BILL, 1954

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:

Shri C. C. Biswas,
Shri S. V. Krishnamoorthy Rao,
Shri Biswanath Das,
Shri Fakhruddin Ali Ahmed,
Dr. W. S. Barlingay,
Shri Jagan Nath Kaushal,
Shri Chandulal P. Parikh,
Shri R. C. Gupta,
Shri Rajagopal Naidu,
Shrimati Parvathi Krishnan,
Shri H. C. Mathur,
Shri B. C. Ghose."

Sir, in making this motion, I would like to take the House to the history behind this particular Bill to amend the Constitution. One has not to go very deep into the history of our Constitution and its working and all that hon. Members have to do is to refer to article 369 and deduce there-